

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 317/MP/2013

Subject : Petition for the relinquishment of the long term open access under the Bulk Power Transmission Agreement dated 7.6.2010 and return of bank guarantee.

Date of hearing : 17.6.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member

Petitioner : M/s Navbharat Power Private Limited

Respondents : Power Grid Corporation of India Limited, New Delhi
Central Electricity Regulatory Commission, New Delhi

Parties present : Shri Matru Gupta Mishra, Advocate, NPPL
Shri Sanay Sen, Senior Advocate, NPPL
Shri A.M. Pavgi, PGCIL

Record of Proceedings

Learned proxy counsel for the petitioner submitted that reply filed by PGCIL was received on 10.6.2014 and requested for time to file rejoinder to the reply of PGCIL. In response, the representative of PGCIL submitted that he has no objection in this regard. Request made by learned proxy counsel was allowed by the Commission.

2. With the consent of learned counsel for the petitioner and representative of PGCIL, the Commission directed to list the petitioner for hearing on 24.7.2014.

By order of the Commission

-sd/-
(T. Rout)
Chief (Law)